

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>05.06.2007</p> <p>OA No. 193/2007</p> <p>Mr. P.N. Jatti, Counsel for applicant.</p> <p>Heard the learned counsel for the applicant. He submitted that the applicant has been presently working as Head Clerk in the office of the Executive Engineer, Jaipur Central Division-I since 04.08.2006. Learned counsel for the applicant submitted that as per Para No. 19(a) at Page No. 77 of the CPWD Manual Vol. I, (Staff Establishment Organisation and Office Procedure), the tenure period for transfer of Ministerial and Drawing Staff is five years but the applicant is going to be transferred only after nine months.</p> <p>After perusal of the impugned order vide Annexure A/1, it was observed that transfer order has not been issued and even not signed by any of the authority. It is only an apprehension of the applicant that he will be transferred to a place which may adversely affect his personal life. Since no transfer order has been issued and impugned order is simply an employee data summary of the applicant. Therefore, this Tribunal will not like to take cognizance of this order. Accordingly, the OA is dismissed. However, the applicant is at liberty to approach this Tribunal after the transfer order is issued and aggrieved.</p> <p><i>J. P. Shukla</i> (J. P. SHUKLA) MEMBER (A)</p> <p>AHQ</p> <p><i>(APD) Given vide n. S.S.</i></p>